

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1292/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Shree Agencies
V/s.
Borkar Colorpacks Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adv Kritika Anand 9/b Dhruve Mhadkar & Co	Applicant	
2.	Shlok Parekh i/b Rustamji Binwala		

ORDER

C.P. No. 1292/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. Placed on record the Consent Terms. To be made part of the Order.
3. An undertaking is given in the Consent Terms to comply with the Terms of Settlement. Subject to the Undertaking the Petitioner seeking permission to Withdraw the Petition.
4. As a consequence the Petition is disposed of as Withdrawn. To be consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.11.2017.

Aah

Sd/-

M.K. Shrawat
Member (Judicial)